

OFFICE OF THE DISTRICT & SESSIONS JUDGE (HQs)::
TIS HAZARI COURTS ::: DELHINo 46970 /Purchase Cell/2015Dated 07 NOV 2015**LIMITED TENDER IN TWO BID SYSTEM**

- To,
1. The Manager, Kendriya Bhandar, West Block VIII, Wing-III, Ground Floor, R.K. Puram, ND.
 2. The Manager, NCCF India Ltd, 92, Deepali Building, 6th Floor, Nehru Place, N.D.
 3. The Manager DSIDC, Admn. Block Okhla Phase-I, Near Police Station, New Delhi
 4. The Manager DCCW Store limited, Karam Pura Road, Moti Nagar, New Delhi-15.
 5. The Manager, Delhi State Consumer Co-operative Federation Ltd, E-579 Palam Extn. (Ramphal Chowk) Sector-7, Dwarka, New Delhi-110077
 6. The Sudhar Sabha Consumers Co-operative Store Ltd., DDA Shop No. A/1 Market, B-4, Lawrence Road, Delhi-35
 7. Notice Board:- At Tis Hazari, Patiala House, Karkardooma, Dwarka, Saket and Rohini Courts, for information to other Government stores/Emporium/General tenderers.
 8. District Courts Web-site Committee, Tis Hazari Courts, Delhi with the request to upload this Notice Inviting Tender on the website of District Courts, Delhi.
 9. M/s Surya Roshni Limited, Padma Tower-1, 2nd Floor, Rajendra Place, New Delhi-110008
 10. M/s Philips India Limited, 9th Floor, DLF 9-B, DLF Cyber City, Sector-25, DLF Phase - 3, Gurgaon - 122002.
 11. M/s Osram India Limited, 202, DLF Tower A, Jasola, Sarita Vihar, New Delhi 110025 (India)
 12. M/s Bajaj Electricals Limited, 1/10, Asaf Ali Road, New Delhi-110002
 13. M/s Havells India Limited, 1831, Bhagirath Palace, Delhi - 110006

Sub: (1) Purchase of 700 nos. Tube Lights for Tis Hazari Courts, Delhi having below mention specification :-

- It should be of reputed brand like Osram, Philips, Surya, Havells, Bajaj, Syska.
- It may be slim & of 36 – 40 watts
- Cost of one tube light should be not more than Rs. 50/- + applicable VAT

(Separate quotation for this item)

EMD :- 1100/-

- Limited tenders are invited in two bid system i.e. Technical bid and Financial bid. The technical bid should contain the details specification of the item along-with necessary documents as mentioned in the terms & conditions. The Financial Bid should contain competitive price of goods and other relevant description etc.
- The quotations / tender complete in all respect be put only in tender box placed in Room No 209, 2nd Floor, Tis Hazari Courts, Delhi on or before 20.11.2015 at 4.15 P.M., which will be opened on the same day in the presence of tenderers.

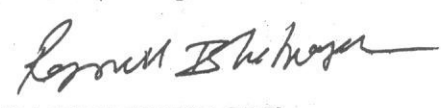
TERMS & CONDITIONS

1. The tenderers are required to submit two sealed envelopes. One envelope should contain technical bid and the other financial bid. Both these envelopes must be contained in a big single envelope. On the said Big single envelope the name of the article must be mentioned clearly for which quotation/quotations has/have been called.
2. The name of bid i.e. Technical or Financial as contained in both these envelopes must be mentioned on both the envelopes separately.
3. The tender must be accompanied with sample of the item. Without sample of the item, tender shall not be considered. The sample should be submitted at Purchase Cell, Room no. 214, 2nd floor, Tis Hazari Courts, Delhi.
4. Each sample should be marked and numbered by the firm, clearly visible, failing which the sample may not be considered.
5. The financial bid/bids of only those tenderer/tenderers shall be considered who are eligible and qualified in their technical bid.
6. "IN CASE THE EMD OF BIDDER IS LYING IN THIS DEPARTMENT FOR ANY PREVIOUS SUCCESSFUL OR UNSUCCESSFUL TENDER, THE SAID EMD SHALL NOT BE CONSIDERED WHILE EVALUATING THIS TENDER. ONLY THE BIDS WITH FRESH EMD SHALL BE CONSIDERED. THE DATE OF EMD SHOULD BE POST PUBLICATION DATE. THE EMD HAVING PRE PUBLICATION DATE SHALL NOT BE CONSIDERED".
7. Quotations through byhand, courier, post (i.e. Speed Post, Regd. Post etc.) and any other means, shall not be accepted/ entertained in any case.
8. The tenderers must have PAN number & copy of the same be also enclosed with Technical Bid.
9. The goods, including for works contract, shall be supplied by bidder or its authorized distributor in Delhi and against a sale invoice issued from Delhi. The delivery of goods shall also be made from Delhi. The bidder or dealer as the case may be, who supplies the goods should be registered with the Delhi VAT Department and carry a valid Tax Identification Number issued by it. Further, the quoted bid price in the tender shall be inclusive of all taxes and duties.
10. The tenders/Quotations received after due date and time shall not be considered.

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11. Rates should be quoted in tender inclusive of all applicable taxes & duties and the BID should be valid for a period of 90 days.
12. The firm must have Sales Tax/VAT/TIN no. and those firm who are not having the same, need not apply. Also the firm must submit proof of depositing Sales Tax/VAT. Copy of filing of VAT Return for the last Financial Year i.e. 2014-15 be also enclosed alongwith technical bid.
13. **The PAN number should be in the name of firm/company proprietorship failing which Tax at Higher Slab @ 20% in terms of Section 206AA shall be deducted.**
14. Tenderers will furnish warranty/Guarantee against manufacturing defects at least for minimum period of one year and must mention the said period in the Technical Bid (if any)
15. Random checking of the sample/supply of the articles will be done at the cost of supplier as per rules & the sample so used/damaged in the random checking should be replaced by the supplier.
16. No payment will be made in advance to the tenderers. Payment of the bill will be paid only after the complete supply of the articles and completion of inspection process.
17. **The rates should be written in words as well as in figures and should be inclusive of all taxes and duties.** Further, rates should be valid for a period of one year from the date of order.
18. The rates as well as supply should be F.O.R. Tis Hazari, Karkardooma, Patiala House, Rohini, Dwarka and Saket Courts, Delhi/New Delhi or as directed by this office. No cartage/ transport charges will be paid extra.
19. **The Department may waive any minor infirmity or non conformity or irregularity in a bid which does not constitute a material deviation, provided such waiver does not prejudice or affect the relative ranking of any bidder.**
20. The tenderers are required to attach either photocopy of current Sales Tax Clearance Certificate or copy of filing of VAT return (DVAT) for the last financial year 2014-15.
21. The firm should not be black listed by any Govt. Department/Semi Govt. If any proof of black listing is found against the tenderer/firm at any time during the period of contract/purchase, the whole claim or part thereof as decided by the Purchase Committee may be forfeited without assigning any reason and contract shall be cancelled. Certificate regarding non-blacklisting be also submit alongwith technical bid.
22. In case any working day is declared a holiday then the tenders will be opened on the next working day or any other day subject to convenience.
23. In case of job work or material used is found below the standard and not according to the specifications, the Purchase Committee reserves the right to forfeit the whole claim or part thereof. The decision of Purchase Committee will be final in this regard.
24. The Purchase Committee in its discretion may reject or accept any or all the quotations/tenderer at any time without assigning any reasons.
25. The Purchase Committee reserves the right to terminate any contract at any time before the expiry of the period covered under the contract without assigning any reason thereof and without incurring any liability.
26. The Purchase Committee reserves the right to accept or reject any tender without assigning any reason whatsoever and no representation of any kind will be entertained.
27. The tenderers should submit separate quotation for each item as mentioned in the subject.
28. In case of disputes the decision of Purchase Committee shall be final and binding upon the tenderer/firm/contractor/supplier and Delhi Courts alone would have the Jurisdiction.
29. **Each tender form should be accompanied by FDR/Bank Guarantee as EMD in favour of District & Sessions Judge (HQs), Tis Hazari Courts, Delhi for an amount as mentioned against the item hereinabove which should be valid for a period of 45 days beyond the final validity of bid (i.e. 90 + 45 = 135 days).**
30. The respective EMD/bid security submitted by the successful firm would be returned to them with the condition to submit the performance security in terms of rules as laid down in the General Financial Rule 2005 in the form of Account Payee Demand Draft/Pay Order/Bank Guarantee/FDR. The said performance security should remain **valid for a period of sixty days beyond the date of completion of all contractual obligations** of the suppliers including warranty obligations.
31. The amount of security will be refunded as soon as possible to the unsuccessful tenderers on written request. The Govt. Stores who have been declared exempt from depositing EMD shall be required to submit documentary evidence as proof to prove that they are exempted from depositing earnest money by the Govt. of India/Govt. of NCT of Delhi. In the absence of earnest money/documentary evidence the quotation shall not be considered.
32. The department reserves the right to impose any other condition at the time of placing order.

KDMS



(RAJNISH BHATNAGAR)
Chairman, Purchase Committee/
Additional District & Sessions Judge, Delhi.